NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 74/(MAH)/2010 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SIGNATURE

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2016

NAME OF THE PARTIES: M/s. M. C. Chemicals & Anr.

BEAR OF

V/s.

M/s. Behram Chemicals Pvt. Ltd.

DECICNATION

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1,	MR. FARMAN DYBASH W/W	L FOR REMINDUER	Short,
	MR. SHUBHADRAN CHAKKABOR	וח י	
2	N. K. Cang	ari 2	1 22 111/16
3.	Mr. Cimil Puro	Lit alw Mr. Archeur	showing R-7 (18/ 22/11/16.
	Rajani P	resociates.	22/11/16
	Order		7
CP	No 74/207-208/CI R/MR/	MAH/2010	

<u>CP No.74/397-398/CLB/MB/MAH/2010</u>

On the letter given by R2, it appears that he is not in a position to find out the whereabouts of his deceased son's wife, and her son, thereby at request of the Petitioner Counsel, the Petitioner is given liberty to press into substitute service to make the service effected upon the legal heirs of R3 within 15 days hereof by publishing the same in two newspapers one in English language and another in vernacular language having wide circulation in the area where R3 was residing and file the publication within 15 days hereof.

List this matter for hearing on 11.1.2017

sd/-

B.S.V. PRAKASHKUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)